

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 68
TO BE ANSWERED ON 17.12.2018

DISTRICT DEVELOPMENT COORDINATION AND MONITORING COMMITTEE

***68. SHRI RIPUN BORA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Government has appointed a Member of Parliament as Co-Chairman of the District Development Coordination and Monitoring Committee (DISHA);
- (b) if so, details of powers conferred and the functions of Co-Chairman therein; and
- (c) whether prior consultation is required with the Chairman and CoChairman for fixing date and agenda for meeting of DISHA?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Rajya Sabha Starred Question Number 68 for reply on 17th December 2018 regarding District Development Coordination and Monitoring Committee

(a): Yes, Sir. Government has appointed Members of Parliament as Co-Chairperson of the District Development & Monitoring Committees (DISHA Committee).

(b): In the absence of designated Chairperson, Co-Chairperson presides over the meetings of District Development Co-ordination and Monitoring Committee. Disha Committee headed by the Chairperson has coordination and monitoring powers. Its role is to facilitate timely execution of approved Projects in accordance with the prescribed procedures and programme guidelines with the objective of promoting synergy and convergence for greater impact of programmes. It has powers to seek effective follow up of issues raised during the deliberations in the meetings and the District Collector as the Member Secretary is responsible for the timely follow up on recommendations of the Disha Committee.

(c): Yes, Sir. Prior consultation is required with the Chairperson and in the absence of Chairperson with the Co-Chairperson for fixing date and agenda for meeting of DISHA Committee.